## GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:4314 ANSWERED ON:18.12.2014 CLEAN ENERGY TAX Mahajan Smt. Poonam

## Will the Minister of COAL be pleased to state:

(a) whether the Government has introduced clean energy tax on imported and domestic coal;

(b) if so, the details thereof including the amount of funds raised from this tax during the last three years and the current year, yearwise;

(c) whether the funds raised from this tax are invested in research and development of clean coal technologies; and

(d) if so, the details thereof?

## Answer

## MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) & (b): Clean Energy Cess is levied as a duty of Excise under section 83 (3) of the Finance Act, 2010 at the rate of Rs.100 per tonne on Coal, Lignite and Peat (goods speci- fied in the Tenth Schedule to the Finance Act, 2010) in order to finance and promote clean initiatives, funding research in the area of clean energy or for any other purpose. The amount of Clean Energy Cess collection/accrued in the last three years and current year are furnished in the table below:-

Financial Year Amount of Clean Energy Cess levied/ billed on sales 2011-12 Rs. 2579.55 crore 2012-13 Rs. 3053.19 crore 2013-14 Rs. 3527.75 crore 2014-15 Rs. 6857.50 crore (Provisional)

(c) & (d): The fund created through clean energy cess accruals is meant for the purposes for financing and promoting clean energy initiatives, funding research in the area of clean energy or for any other purpose relating thereto. Thus, projects aiming at reduction of emissions with innovative technologies from different sectors get considered under this funding mechanism.